

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No122
CP(IB) 154 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Bhavesh Rikabchand Mehta Proprietor of Lakshya
International
V/s
Heat Therm Pvt Ltd

.....Applicant

.....Respondent

Order delivered on.22.12.2021

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sankalp Golatkar, Adv.
For the Respondent :

ORDER

IA 716 of 2021

Application is filed by IRP under Section 12A of the IBC, 2016 seeking withdrawal of the main IB application. Learned Counsel for the IRP states that Form FA being consent of the applicant is placed on record. The sole CoC member in its meeting held on 07.10.2021 has passed resolution with 100% voting allowing the withdrawal of the main IB application. Copy of consent term duly executed between the parties on 07.10.2021 between Operational Creditor and corporate debtor is also placed on record. Considering the submissions made and documents on record, we allow the application thereby, allow withdrawal of CP(IB) 154 of 2020. IRP is discharged from his duties to act as IRP of the corporate debtor. IRP is directed to hand over all documents, assets, if any, received from the management of the corporate debtor. In view of the above, CP(IB) 154 of 2020 stands withdrawn and disposed of.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)